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**NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/03/2016 AT 2.30 PM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER : TP(HC)/CAA/37 & 41/2017

TRANSFEROR COMPANY : VACAN DRIVES AND CONTROLS PVT LTD

TRANSFeree COMPANY : DANFOSS INDUSTRIES PVT LTD

UNDER SECTION : 230

Sl.No.	Name (in Capital)	Represented by	Signature
16.	CAA 37 & 41 of 2017 Vacan Drives vs - Danfoss	M-S MURALI. Counsel for Counsel for Petitioner. Deputy Official Liquidator	

ORDER

Shri M S Murali, counsel for petitioner present. Deputy Official Liquidator, present. Counsel for the petitioner has drawn our attention to the order passed by the Hon'ble High Court of Madras dated 17.10.2016 wherein the Official Liquidator has been directed to file report by 13.12.2016. The Deputy Official Liquidator submitted that 6 weeks' time be given for submitting the report, as the report is yet to be prepared by the Chartered Accountant. Considering the submissions of the counsel for petitioner, only three weeks' time is enlarged with the direction to the Dy.Official Liquidator to pursue the matter with the Chartered Accountant concerned and submit the report by 31st of March 2017.

Put up on 03.04.2017 at 10.30 A.M.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)